GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA **UNSTARRED QUESTION NO. 1787**

TO BE ANSWERED ON FRIDAY, NOVEMBER 25, 2016

AGRAHAYANA 4, 1938 (SAKA)

Hawala Transactions

1787.Shri Prataprao Jadhav, Shri Ram Tahal Choudhary:

Will the Minister of FINANCE be pleased to state:

- whether the Government is aware that funds are being transmitted through hawala transaction and used for illegal activities including terrorism;
- if so, the reaction of the Government in this regard;
- the number of cases of hawala transaction reported along with action taken against the offenders during the last three years and the current year; and
- the corrective steps taken/proposed to be taken in this regard to check such practice? (d)

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

- (a) Yes, Sir.
- (b) The Directorate of Enforcement takes action in the cases of Foreign Exchange violations including international Hawala transactions under the Foreign Exchange Management Act, 1999 (FEMA).
- (c) & (d) The number of cases registered involving Hawala transactions by the Enforcement Directorate under Foreign Exchange Management Act, 1999(FEMA) during the last three Financial Years and Current Year is as follows:

Financial Year	Cases registered under FEMA involving Hawala transactions
2013-14	75
2014-15	104
2015-16	138
2016-17 (As on 31.10.2016)	109

The above cases may include a few cases relating to illegal activities and terrorism also.